

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), AT CHENNAI

(Under Section 14, 15(3) read with Sec 18(1) of National Green Tribunal Act,2010)

Original Application No. 188 of 2023(SZ)

In the matter of:

S. Ravikumar
Appaiyanaickerpatti, Srivilliputtur Taluku,
Virudhunagar – 626141 Applicant

Versus

The Chief Secretary to Government,
Government of Tamil Nadu and Others Respondent(s)

REJOINDER AGAINST THE REPORT FILED BY THE 3RD
RESPONDENT



Ramesh Kumar R
25A Vadamalai Street,
Purasawakam, Chennai – 7.
Mobile: +91 98657 06220

Counsel for the Applicant

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), AT CHENNAI

(Under Section 14, 15(3) read with Sec 18(1) of National Green Tribunal Act,2010)

Original Application No. 188 of 2023(SZ)

In the matter of:

S. Ravikumar

Appaiyanaickerpatti, Srivilliputtur Taluku,

Virudhunagar – 626141

Applicant

Versus

The Chief Secretary to Government,

Government of Tamil Nadu and Others

Respondent(s)

INDEX

S. No.	DATE	DESCRIPTION	Page No.
1.	-	REJOINDER AGAINST THE REPORT FILED BY THE 3RD RESPONDENT	1 - 12
2.	-	ANNEXURE.A.18 : PHOTOGRAPHS	13 - 15
3.		ANNEXURE.A.19 : CERTIFICATE OF ENCUMBRANCE ON PROPERTY FOR THE LIBRARY LAND	16
4.	19.01.2022	ANNEXURE.A.20 : REPLY FROM OFFICE OF BLOCK MEDICAL OFFICER	17 - 20
5.	21.07.2023	ANNEXURE.A.21 : REPLY FROM 3 RD RESPONDENT TO FIX THE STAGNATED SEWAGE DATED 21.07.2023	21 - 22
6.	11.12.2023	ANNEXURE.A.22 : REPLY FROM 3 RD RESPONDENT TO FIX THE STAGNATED SEWAGE DATED 11.12.2023	23 - 27
7.	29.01.2024	ANNEXURE.A.23 : REPLY FROM 3 RD RESPONDENT TO FIX THE STAGNATED SEWAGE DATED 29.01.2024	28 - 29



COUNSEL FOR THE APPLICANT



BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), AT CHENNAI

(Under Section 14, 15(3) read with Sec 18(1) of National Green Tribunal Act,2010)

Original Application No. 188 of 2023(SZ)

In the matter of:

S. Ravikumar
Appaiyanaickerpatti, Srivilliputtur Taluku,
Virudhunagar – 626141 Applicant

Versus

The Chief Secretary to Government,
Government of Tamil Nadu and Others Respondent(s)

REJOINDER AGAINST THE REPORT FILED BY THE 3RD
RESPONDENT

I Mr. S. Ravikumar s/o Seenivasagan, aged 43 years, residing in Appaiyanaickerpatti, Srivilliputtur Taluk, Virudhunagar – 626141, do hereby solemnly affirm and sincerely states as follows,

1. I am the Applicant in the memorandum of Original Petition and as such I am conversant with the facts of the case.
2. In this Original Petition 3rd Respondent has filed the Report dated 23.01.2024. Averments in the said Report is not fully true and hence this rejoinder.
3. I deny the averments and allegations stated in the Report filed by the 3rd Respondent – BDO, Srivilliputtur in this Original



Application No. 188 of 2023 except those are specifically admitted hereunder and put the 3rd Respondent to strict proof of the same.

4. It is respectfully submitted that, the 3rd Respondent in the Page 2, Paragraph 2 of the Report Filed has denied that the Appaiyanaickerpatti Urani was not present in the Survey No. 983. Further 3rd Respondent agrees that Survey No. 983 is classified as “Pattai” and “Pathway”. Further in page 22 of the Report the 3rd Respondent has given a hand drawn map in which the 3rd Respondent clearly show that Appaiyanaickerpatti Urani is within the “Pattai”. Therefore, the denial and the contradictory statement of the 3rd Respondent clearly prove their intention.
5. It is respectfully submitted that, the 3rd Respondent in the Page 3, Paragraph 3 of the Report Filed accused the Applicant created the Annexure A-3 and later the 3rd Respondent agrees that it is an online NEWS published by famous Tamil daily, Dinamalar which is date 23rd October 2012.
6. It is respectfully submitted that, the Applicant never claimed that NEWS article is recently published. The Applicant submitted that with the help of that NEWS Article that flooding due to encroachment of the Storm Water Channel is not new and it was not addressed from the year 2012 when that NEWS article was published.
7. It is respectfully submitted that; the Applicant in Annexure A-4 clearly show the current situation of the Storm Water Channel in



Annexure.A.4 Page Nos 60, 61, 62, 63 and Annexure.A.14 page 129 of the Complete Application that shows the evidence that the Storm Water Channel starts from the front of the Government Library, which is confirmed from the Photographs submitted by the 3rd Respondent in Page No. 18 of the report filed. It is evident from the Annexure A.4 photograph in page 60 of the Complete Application and the photograph in the page 18 of the Report submitted by the 3rd Respondent can be compared it is clear that the water tank, EB meter, EB Pole, slab on the Storm Water Channel is visible in both the photos. It clearly shows the damaged Storm Water Channel in the main Application is starting from front of the Government Library. The main contention in this Application is related to Storm Water Channel and it is not related to the location of the Library, the 3rd respondent wants to avoid their statutory duty so they are diverting the Hon'ble Tribunal by bringing in false allegations and wrong facts in their Report filed by 3rd Respondent.

8. It is respectfully further submitted that, the recent photographs during the flood in 2023 December with the flooded Government Library and flooded the Government School along with the damaged Storm Water Channel. The Government Library and The Government School behind the Library flooded mainly because the natural Storm Water Channel was blocked without any exit and the photographs are produced here with as Annexure.A.18.



9. It is respectfully further submitted that, the Certificate of Encumbrance on Property for the Library Land which was gifted by Balram Nayakar and Radhakrishnan to the Government of Tamil Nadu dated 26/05/2003 in the Boundary details it was clearly shown that there is a rain drain in the East, the same is produced here with as Annexure.A.19.
10. It is respectfully further submitted that, the Applicant separately filed petition for Storm Water Channel and Sewerage issues, Respondents never addressed the Storm Water Channel issue from the first petition, this made the Applicant to file this current Original Petition No. 188 of 2023.
11. It is respectfully further submitted that, the Applicant's petition related to Sewerage issue was partially addressed, therefore the Applicant did not file any petition before this Hon'ble Tribunal. But now the 3rd Respondent forced the Applicant to humbly pray before this Hon'ble Tribunal to solve the Sewerage issue as well.
12. It is respectfully further submitted that; the Applicant has filed the below list of petitions before various Authorities for the Sewerage issue;

A handwritten signature in black ink, appearing to be 'S. R. S.', is located in the bottom right corner of the page.

a. Petitions for sewerage issue before the construction of cement road and sewage channel

Date	Concerned Government Officer	Manner of sending the petition
22.11.2021	Panchayat President	In person
07.12.2021	Block Development Office	Registered Post
07.12.2021	Tahsildar	Registered Post
07.12.2021	Sub Collector	Registered Post
07.12.2021	District Collector	Registered Post
14.12.2021	Governor of Tamil Nadu	Ordinary Post
14.12.2021	Chief Minister of Tamil Nadu	Ordinary Post
14.12.2021	Minister of Rural Development and Panchayat Raj	Ordinary Post
14.12.2021	Minister of Revenue and Disaster Management	Ordinary Post
14.12.2021	District Revenue Officer	Ordinary Post
14.12.2021	Office of the Commissioner of Land Administration, Chennai	Ordinary Post
14.12.2021	Minister of Health and Family Welfare	Ordinary Post
14.12.2021	Director, Department of Public Health and Preventive Medicine, Chennai	Ordinary Post
14.12.2021	Deputy Director, Health Services, Sivakasi	Ordinary Post
14.12.2021	Block Medical Officer, Primary Health Centre, R.Rediyapatti, Virudhunagar District	Ordinary Post
09.05.2022	District Collector	Petition submitted on Public Grievance redressal day

b. Petitions for discharge and stagnation of sewerage after the construction of cement road and sewage channel

Date	Petition Number	Government Officer to whom the petition was sent
06.01.2024	TN/RDPR/VNR/P/PORTAL/06JAN24/7387000	District Collector, Virudhunagar
16.11.2023	TN/RDPR/VNR/P/PORTAL/16NOV23/6423326	District Collector, Virudhunagar
04.11.2023	TN/RDPR/VNR/P/PORTAL/04NOV23/6379272	District Collector, Virudhunagar
03.11.2023	TN/RDPR/VNR/P/PORTAL/03NOV23/6375756	District Collector, Virudhunagar
19.10.2023	TN/RDPR/VNR/P/PORTAL/19OCT23/6329836	District Collector, Virudhunagar
02.10.2023	TN/RDPR/VNR/P/PORTAL/02OCT23/6223828	District Collector, Virudhunagar
21.09.2023	TN/RDPR/VNR/P/PORTAL/21SEP23/6163908	District Collector, Virudhunagar
03.09.2023	TN/RDPR/VNR/P/PORTAL/03SEP23/6086964	District Collector, Virudhunagar
18.07.2023	TN/RDPR/VNR/P/PORTAL/18JUN23/5715743	District Collector, Virudhunagar
10.07.2023	TN/RDPR/VNR/P/PORTAL/10JUN23/5656831	District Collector, Virudhunagar
02.07.2023	TN/RDPR/VNR/P/PORTAL/02JUN23/5595626	District Collector, Virudhunagar



26.05.2023	TN/RDPR/VNR/P/PORTAL/26MAY23/5544926	District Collector, Virudhunagar
19.05.2023	TN/RDPR/VNR/I/PORTAL/19MAY23/5476615	District Collector, Virudhunagar
12.05.2023	TN/RDPR/VNR/P/PORTAL/12MAY23/5419910	District Collector, Virudhunagar
29.04.2023	TN/RDPR/VNR/P/PORTAL/29APR23/5364848	Block Development Officer (VP), Srivilliputhur
01.10.2022	TN/RDPR/VNR/I/PORTAL/01OCT22/4435728	Block Development Officer (VP), Srivilliputhur

13. It is respectfully further submitted that, the Applicant submitted a Petition before the Deputy Health Director, Sivakasi on 14.12.2021. The Block Medical Officer replied with the inspection report of Block Health Supervisor dated 19.01.2022. The report clearly shows the pathetic condition of the discharge of the sewage by Balasubramanian. The reply also has the following recommendations to the 3rd Respondent – BDO and Malli Panchayat President to complete this at highest priority in war footing,

- a. Interim solution - Individual soak pit to each house in that area
- b. Permanent Road and
- c. Permanent Sewage.



The report filed by the 3rd Respondent in page number 3 paragraph 4 has cooked up a story from the above recommendation to create a false allegation against the Applicant. The 3rd Respondent never shared any information relating to the solutions they arrived at to resolve the sewage issue. When the Applicant filed an RTI petition before the 3rd Respondent to provide the copies of all the petitions along with the registry in which the entry for the petition and solution is maintained. The 3rd Respondent replied back stating that they are not maintaining any of those documents. But in the report they are using one of the old petition filed by the Applicant for sewage issue in the Storm Water Channel Original Petition before this Hon'ble Tribunal. The copy of the RTI reply provided by the 3rd Respondent has been already filed as Annexure.A.8 page 95 of the main petition. This clearly shows the intention of the 3rd Respondent is not to complete the statutory duty instead to drag the issue without any logical end. The copy of the BMO reply dated 19.01.2022 is produced here with as Annexure.A.20.

14. It is respectfully further submitted that; the Applicant is not aware of the proposal mentioned in Paragraph 4 of the 3rd Respondent Report to construct New Soak pit in the Government Promboke. If that is the case the Applicant might not prayed before this Hon'ble Tribunal to not drain the sewage canal from the newly constructed sewage canal into the storm water channel.



This can be clearly seen from the Prayer No. 6 in page 16 of the Complete Petition filed by the Applicant.

15. It is respectfully further submitted that, the 3rd Respondent completed the construction of the cement road along with sewage in the month of August 2022, but the issue of discharge of sewage by the Balasubramanian is not yet addressed, the same can be visually seen from the photographs in the Report filed by the 3rd Respondent in Page numbers 16 and 17. The sewage is stagnated above the drinking water pipe which is connecting all the houses in that street.
16. It is respectfully further submitted that; the issue of Stagnated Sewage was taken to the 3rd Respondent through various petitions but no steps were taken by the 3rd Respondent accepted the petition and, in the reply, to dated 21.07.2023 stated that the sewage from the Balasubramanian was connected to the newly constructed sewage channel. The reply by the 3rd Respondent dated 21.07.2023 is produced here with as Annexure.A.21.
17. It is respectfully further submitted that; the Applicant filed a petition before Chief Minister's Special Cell dated 11.12.2023 to take steps to resolve the issue which is wrongly closed by the 3rd Respondent. The 3rd Respondent replied to this petition on 11.12.2023, the Zonal Deputy Block Development Officer – II states that the Panchayat Official fixed the connectivity on 22.09.2023 which is contradictory to the earlier 3rd Respondent reply on 21.07.2023. In the reply dated 11.12.2023 instead of



fixing the issue under their Jurisdiction forwarded the same to Health Department. It clearly shows that 3rd Respondent is not ready to complete any of their Statutory Duty. The reply by the 3rd Respondent dated 11.12.2023 is produced here with as Annexure.A.22+.

18.It is respectfully further submitted that; the Applicant filed a petition before the District Collector dated 06.01.2024 to fix the sewerage issue. The same was forwarded to Block Medical Officer. But the 3rd Respondent replied back to this petition on 29.01.2024, the same is produced here with as Annexure.A.23+.

19.It is respectfully submitted that, in the reply instead of taking steps the 3rd Respondent states there is a case pending before National Green Tribunal, but to the knowledge of the Applicant there is no case pending related this sewage issue in the Hon'ble Tribunal. This clearly shows that they are not ready to address any of the issues either rain drain or the sewage issue.

PRAYERS

20.It is humbly pray before this Hon'ble Tribunal to form an Expert Committee to ascertain the real facts and identify the best solution for both the sewage issue and Storm Water Channel.

21.The Applicant humbly pray before this Hon'ble Tribunal to order the 3rd Respondent to fix the sewage issue separately along with other prayers in the Original Petition.



22. The Applicant humbly pray before this Hon'ble Tribunal to take steps against the 3rd Respondent who is misleading this Hon'ble Tribunal with wrong facts.

Therefore, it is most humbly requested and prayed that, having regard to the above mentioned and other grounds that may be urged at the time of hearing, this Hon'ble Tribunal may be pleased to accept this rejoinder and allow this Original Petition, with cost to the 3rd Respondent, in the interest of justice.

All the facts stated above are true to the best of my knowledge, belief and information.

Dated at Chennai on this the 11th March, 2024



Applicant

Solemnly affirmed and signed before me by the Deponent whom I know on this the 11th March, 2024 in my office at Chennai.



Advocate

VERIFICATION

I, Mr. S. Ravikumar, s/o Seenivasagam, aged 43 years, residing at Appaiyanaickerpatti, Srivilliputtur Taluk, Virudhunagar – 626141, do hereby verify and declare that all the facts stated in the above paragraphs are all true to the best of my knowledge and belief and information and in token thereof.

Dated at Chennai on this the 11th March, 2023.



APPLICANT

ANNEXURE.A.18: PHOTOGRAPHS



[Handwritten signature]



Handwritten signature or text in the bottom right corner of the third image.



Handwritten signature or mark in the bottom right corner of the page.

ANNEXURE.A.19

CERTIFICATE OF ENCUMBRANCE ON PROPERTY FOR THE LIBRARY LAND

GOVERNMENT OF TAMILNADU
REGISTRATION DEPARTMENT
தமிழ்நாடு அரசு
பதிவுத்துறை



Certificate of Encumbrance on Property
சொத்து தொடர்பான வில்லங்கச் சான்று

S.R.O /சா.ப.அ: Srivilliputhur	Date / நாள்: 11-Feb-2024
Village /கிராமம்:Malli	Survey Details /சர்வே விவரம்: 982

Search Period /தேடுதல் காலம்: 26-May-2003 - 26-May-2003

Sr. No./ வ. எண்	Document No.& Year/ ஆவண எண் மற்றும் ஆண்டு	Date of Execution & Date of Presentation & Date of Registration/ எழுதிக் கொடுத்த நாள் & தாக்கல் நாள் & பதிவு நாள்	Nature/தன்மை	Name of Executant(s)/ எழுதிக் கொடுத்தவர்(கள்)	Name of Claimant(s)/எழுதி வாங்கியவர்(கள்)	Vol.No & Page. No/ தொகுதி எண் மற்றும் பக்க எண்
1	2198/2003	26-May-2003 26-May-2003 26-May-2003	Gift	1. கி. பல்ராம் நாயக்கர் 2. ப. ராதாகிருஷ்ணன்	1. அரசு தமிழ்நாடு	-
Consideration Value/கைமாற்றுத் தொகை: Rs. 100/-		Market Value/சந்தை மதிப்பு: -		PR Number/முந்தைய ஆவண எண்: 373/ 1964		
Document Remarks/ ஆவணக் குறிப்புகள் : நன்கொடைப்பத்திரம் நூலகம் கட்டுவதற்காக அரசுக்கு எழுதிக் கொடுத்த நன்கொடைப் பத்திரம்						
Schedule 1 Details:						
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land				Property Extent/சொத்தின் விஸ்தீர்ணம்: செண்டு 05		
Village & Street/கிராமம் மற்றும் தெரு: Malli, Malli Village				Survey No./புல எண் : 982/4		
Boundary Details: (வடக்கு) வண்டிப்பாதையும் தாயம்மாள் புஞ்சையும், (கிழக்கு) நாகபாளையம் ரோடும் காட்டுநீர் செல்க்கடிய வாறுகளும், (தெற்கு) எல்லப்ப நாயக்கர் பாசநிலம், (மேற்கு) எழுதிக் கொடுப்பவர் கைவசமுள்ளநிலம்				Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: இம்மாறுக்குள்பட்ட மல்லிகிராமம் அபுச 9824 நம்பர் செண்டு 78 ல் வடபாதி செண்டு 39 ல் கீழ்பக்கம் செண்டு 05 உள்ளநிலம் பூராவும்		

1

Number of Entries/பதிவுகளின் எண்ணிக்கை: 1

Disclaimer: The details of the above property have been provided with due care and with reference to the Acts and Rules. However in case of any error or omission, the Department cannot be held responsible. The above details are of informative in nature.

குறிப்புரை: சட்டம் மற்றும் விதிகளுக்குட்பட்டு மிகுந்த கவனத்துடன் சொத்து தொடர்பான மேற்கண்ட விவரங்கள் அளிக்கப்பட்டுள்ளது எனினும் இதில் ஏதேனும் தவறுகளோ விடல்களோ இருப்பின், அதற்கு இத்துறை பொறுப்பேற்க இயலாது. மேற்கண்ட விவரங்கள் தகவலுக்காக அளிக்கப்பட்டுள்ளன

ஏதேனும் சந்தேகங்கள்/குறைகள் இருப்பின் கீழ்க்கண்ட வழிமுறைகளில் தெரிவிக்கலாம்	
கட்டணமில்லா தொலைபேசி எண்	1800 102 5174
மின்னஞ்சல் முகவரி	helpdesk@tnreginet.net

Translated Boundary Details

(North) Cartway and Thayammal Punjai (East) Nagapalayam Road and channel carrying rain water from Agricultural fields (South) Ellappa Naicker Bhaganilam (West) Land in the hands of the seller.

ANNEXURE.A.20REPLY FROM OFFICE OF BLOCK MEDICAL OFFICER

ந.க.எண்: 04/அ1/2022,

வட்டார மருத்துவ அலுவலர் அலுவலகம்,
அரசு ஆரம்ப சுகாதார நிலையம்,
இரா.ரெட்டியபட்டி
நாள்: 19.01.2022.

பொருள்: பொதுசுகாதாரம்-புகார் மனு -திருவில்லிபுத்தூர் வட்டம்-மல்லி பஞ்சாயத்து
அப்பையநாயக்கன்பட்டி கிராமம்- திரு.சீ.ரவிக்குமார் அவர்களின் புகார்
மனு வட்டார சுகாதார மேற்பார்வையாளர் பதில் அறிக்கை அனுப்புதல்- சம்பந்தமாக.
பார்வை: துணை இயக்குநர்,சுகாதாரப் பணிகள்,சிவகாசி அவர்களின் கடித
ந.க.எண்:7767/அ5/2021 அவர்களின் கடித நாள்:23.12.2021

பார்வையில் கண்ட கடிதத்தின்படி தங்களது புகார் மனு இந்நிலைய வட்டார
சுகாதார மேற்பார்வையாளர் இடத்தினை ஆய்வு செய்யப்பட்டு நடவடிக்கை எடுத்த விவரம்
இத்துடன் இணைத்து அனுப்பப்பட்டுள்ளது என்ற விவரம் தெரிவித்துக்கொள்ளப்படுகிறது.

வட்டார மருத்துவ அலுவலர்,
அரசு ஆரம்ப சுகாதார நிலையம்,
இரா.ரெட்டியபட்டி

பெறுநர்

திரு. சீ.ரவிக்குமார்
108,தெற்கு தெரு, அப்பையநாயக்கன்பட்டி
மல்லி பஞ்சாயத்து
திருவில்லிபுத்தூர் தாலுகா,
விருதுநகர் மாவட்டம்

சும
19/01/2022

சும

TRANSLATED VERSION OF THE REPLY FROM OFFICE OF BLOCK
MEDICAL OFFICER

ந.க.எண் 04/A1/2022

Office of Block Medical Officer
Government Primary Health Centre
R. Reddiyapapatti
Date. 19.01.2022

Subject: Public Health - Complaint Petition - Srivilliputhur Taluk - Malli Panchayat - Appayanaickerpatti Village - Complaint Petition of Mr.S.Ravikumar - Block Health Supervisor Sending Reply Report

Reference: Deputy Director, Health Services, Sivakasi, Letter No: 7767/A5/2021 Date of 23.12.2021

It is informed that as per the letter in mentioned in the Reference, Block Health Supervisor of this office has visited the place mentioned in the petition and enclosing the details of the action taken

Regional Medical Officer,
Government Primary Health Centre,
R. Reddiyapapatti

Recipient
Mr.S.Ravikumar
108 South Street,
Appayanaickarpatti,
Mallipanchayath,
Srivilliputhur Taluk,
Virudhunagar District



R.Shanmugam
Block Health Supervisor
Government Primary Health Centre
R Reddiyapapatti

Recipient
President,
Village Panchayat,
Malli
Srivilliputhur Union

Sir,

Subject: Srivilliputhur Union - Malli Panchayat - Appayanaickerpatti Village - Requesting appropriate action on the complaint petition from Mr.S.Ravikumar residing in the South Street

The above village was inspected on 10-01-2022 on the complaint of Thiru.S.Ravikumar, a resident of Appayanaickerpatti village of Malli Panchayat, Srivilliputhur Union. It is found that petitioner's neighbor is discharging the sewage from his house in the open area. This leads to breeding of mosquitoes and spreads diseases like dengue, chikungunya and health hazards. Please install soak pits in the houses in those residential areas. As a permanent solution, I request you construct road and drainage facilities in that area as urgent basis.

Yours faithfully
Block Health Supervisor
Government Primary Health Centre
R. Reddiyapapatti

Copy

1) Thiru S.Ravikumar
Appayanayakkarpatti
Srivilliputhur

2)Block Development Officer
Panchayat Union Office
Srivilliputhur Union



ANNEXURE.A.21

REPLY FROM 3RD RESPONDENT TO FIX THE STAGNATED SEWAGE

DATED 21.07.2023

அனுப்புநர்	பெறுநர்
வட்டார வளர்ச்சி அலுவலர்(கி.ஊ) திருவில்லிபுத்தூர்.	மாவட்ட ஆட்சியர் (ஐ) பிரிவு மாவட்ட ஆட்சியரகம் விருதுநகர்
அய்யா,	நாள்: .07.2023
ந.க.அ3/1879/2021	
1	மாண்புமிகு முதலமைச்சரின் தனிப்பிரிவு மனு எண்
2	மனுதாரரின் பெயர் மற்றும் முகவரி
3	கோரிக்கை விவரம்
4	கோரிக்கை ஏற்கப்பட்டதா? நிராகரிக்கப்பட்டதா?
5	மனுதாரருக்கு அனுப்பப்பட்ட பதிலின் சுருக்கம் (தமிழில்)
	5715743
	ரவிக்குமார் சீனிவாசன்
	சுகாதாரமான சூழல் மறுக்கப்படுவது குறித்து புகார் கோரியுள்ளார்.
	ஏற்கப்படுகிறது
	மேற்படி மனு தொடர்பாக மண்டல துணை வட்டார வளர்ச்சி அலுவலர் கள ஆய்வின்படி மனுதாரர் கோரிய மனுவின் மீது மல்வி ஊராட்சி அப்பையநாயக்கன்பட்டி கிராமத்தில் தனிநபர் பாலசுப்பரமணி என்பவர் கழிவுநீரை அவர் வீட்டின் முன்பு அவரது இடத்தில் தேக்கி வைத்துள்ளார். அந்தக்கழிவுநீரை ஊராட்சி மன்றம் மூலம் 21.07.2023-அன்று முறைப்படி புதிய பைப்லைன் இணைத்து கழிவுநீரை வாறுகாலில் கொண்டுபோய் சேர்க்கப்பட்டது என்ற விபரம் இவ்வலுவலக ந.க.பி1-2221-2021, நாள்- .07.2023ன்படி மனுதாரருக்கு தெரிவிக்கப்படுகிறது.

நகல் :-
ரவிக்குமார் சீனிவாசன்,
அப்பையநாயக்கன்பட்டி,
மல்வி.

வட்டார வளர்ச்சி அலுவலர்(கி.ஊ)
திருவில்லிபுத்தூர்.
21.7.23

TRANSLATED COPY OF THE REPLY FROM 3RD RESPONDENT TO FIX
THE STAGNATED SEWAGE DATED 21.07.2023

From
Block Development Officer (VP)
Srivilliputtur.

To
District Collector(I) Division
District Collectorate
Virudhunagar
ந.க.அ 3/1879/2021

Date .07.2023

Sir,

1	Hon'ble Chief Ministers Special Cell Petition Number	5715743
2	Name and address of the petitioner	Ravikumar Srinivasan
3	Petition Details	Hygienic environment has been denied to the petitioner
4	Has the Petition been accepted? Rejected?	Accepted
5	Summary of reply sent to the petitioner (in English)	According to the field inspection of the Zonal Deputy Block Development Officer in connection with the above petition, on the petition of the petitioner, an individual named Balasubramani of Appayanaickenpatti village of Malli Panchayat is discharging the sewage water in his place in front of his house. The sewage was duly connected with a new pipeline on 21.07.2023 through the Panchayat and taken to the drainage channel. The petitioner is informed by letter number ந.க.பி1-2221-2021, as on 07.2023. Block Development Officer (VP), Srivilliputtur.

Block Development Officer (VP)
Srivilliputhur.

Copy:-
Ravikumar Srinivasan
Appayanayakkarpatti
Malli

ANNEXURE.A.22

REPLY FROM 3RD RESPONDENT TO FIX THE STAGNATED SEWAGE

DATED 11.12.2023

அனுப்புநர்

வட்டார வளர்ச்சி அலுவலர் (கி.ஊ)
திருவில்லிபுத்தூர்.

பெறுநர்

மாவட்ட ஆட்சியர் (ஐ) பிரிவு
மாவட்ட ஆட்சியரகம்
விருதுநகர்.

ந.க.அ8/126/2022

நாள்: 11.12.2023

அய்யா,

1	மாண்புமிகு முதலமைச்சரின் தனிப்பிரிவு மனு எண்	6423326/16.11.2023
2	மனுதாரரின் பெயர் மற்றும் முகவரி	ரவிக்குமார் சீனிவாசன்
3	கோரிக்கை விவரம்	மனு எண் - 11 : சுகாதாரமான சூழல் மறுக்கப்படுவது குறித்து புகார் மனு - கடந்த 12 மாத காலமாக 10 மனுக்கள் அனுப்பியும் நிவாரணம் கிடைக்கவில்லை. வட்டார வளர்ச்சி அலுவலர்(கி.ஊ) அவர்கள் பிரச்சினை தீர்த்து வைக்கப்பட்டதாக பொய்யான பதில்களை தருகிறார். விரிவான மனு இணைப்பில் உள்ளது
4	கோரிக்கை ஏற்கப்பட்டதா? நிராகரிக்கப்பட்டதா?	ஏற்கப்படுகிறது .
5	மனுதாரருக்கு அனுப்பப்பட்ட பதிலின் சுருக்கம் (தமிழில்)	மேற்படி மனு தொடர்பாக மண்டல துணை வட்டார வளர்ச்சி அலுவலர் அவர்களின் கள ஆய்வின்படி மல்லி ஊராட்சி அப்பயநாயக்கன்பட்டி கிராமத்தில் தனிநபர் பாலசுப்பிரமணியன் என்பவர் அவர் சொந்த பட்டா இடத்தில் கழிவு நீரை வீட்டின் முன்பு அவரது இடத்தில் தேக்கி வைத்துள்ளார். மேலும் பாலசுப்பிரமணியன் என்பவரிடம் வீட்டின் முன்பு உள்ள கழிவு நீரை ஊராட்சி மன்ற மூலம் 21.07.2023 அன்று கட்டப்பட்ட பொது வானூகாலில் செல்ல வழிவகை செய்யுமாறு பல முறை நேரில் சென்று தெரிவிக்கப்பட்டுள்ளது. மேற்படி இடத்தினை 27.11.2023 அன்று வட்டார வளர்ச்சி அலுவலர் மற்றும் உதவி சார்பு ஆய்வாளருடன் நேரில் சென்று திரு. பாலசுப்பிரமணியன் என்பவரிடம் கழிவுநீர் தேங்கியுள்ள இடத்தினை சுத்தம் செய்யுமாறு நேரில் சென்று அறிவுறுத்தப்பட்டுள்ளது. மேற்படி இடத்தில் உள்ள கழிவுநீரினால் தொற்று நோய்கள் ஏற்பட அபாயம் உள்ளதால் சுகாதாரத்துறை மூலம் நடவடிக்கை மேற்கொள்ள பரிந்துரை செய்யப்பட்டுள்ளது என்ற விபரம் மனுதாரருக்கு தெரிவிக்கப்படுகிறது.

இணைப்பு:-

மண்டல துணை வட்டார வளர்ச்சி அலுவலர் அறிக்கை நகல்.

நகல் :-

ரவிக்குமார் சீனிவாசன்
அப்பயநாயக்கன்பட்டி கிராமம்.
மல்லி ஊராட்சி.வட்டார வளர்ச்சி அலுவலர்(கி.ஊ) அவர்
திருவில்லிபுத்தூர்


22. 9. 2023
 27.11.2023
 2023

[Faint handwritten text, likely bleed-through from the reverse side of the page]

[Signature]
 A. [Signature]

[Signature]

TRANSLATED VERSION OF REPLY FROM 3RD RESPONDENT TO FIX
THE STAGNATED SEWAGE DATED 11.12.2023

From
Block Development Officer (VP)
Srivilliputtur.

To
District Collector(I) Division
District Collectorate
Virudhunagar
ந.க.அ 8/126/2022

Date 11.12.2023

Sir,

1	Hon'ble Chief Ministers Special Cell Petition Number	6423326/16.11.2023
2	Name and address of the petitioner	Ravikumar Srinivasan
3	Petition Details	Petition No.11: Petition regarding denial of hygienic environment - For the last 12 months, 10 petitions have been sent but no relief. Block Development Officer (VP) gives false answers that the issue has been resolved. Detailed petition is attached
4	Has the Petition been accepted? Rejected?	Accepted
5	Summary of reply sent to the petitioner (in English)	As per the field inspection of the Zonal Deputy Block Development Officer, in Appayanaickenpatti village which belongs to Malli Panchayat, an individual named Balasubramanian is discharging the sewage water in his own patta land in front of his house. Balasubramanian has been asked several times to drain the sewage water stagnated in front of his house through the panchayat sewage channel constructed on 21.07.2023. The above mentioned site was visited by, Block Development Officer and Assistant Sub Inspector on 27.11.2023 and Balasubramanian has been instructed to clean the sewage. The petitioner is informed that since there is a danger of communicable diseases due to the sewage in the said area, it has been recommended through the Health Department to take action.

Attachment:
Copy of report from Zonal Deputy Block Development Officer

Block Development Officer (VP)
Srivilliputhur.

Copy:-
Ravikumar Srinivasan
Appayanayakkarpatti
Malli

Report from Zonal Deputy Block Development Officer

From

L.Pandeeswari

Zonal Deputy Block Development Officer - II

Panchayat Union

Srivilliputhur

To

Block Development Officer(VP)

Srivilliputhur

Madam,

Subject: Chief Minister's cell Petition - Malli Panchayat - Regarding a complaint received for cleaning the sewage of the house of Mr. Balasubramanian in Appayanaickerpatti Village.

Reference: Chief Minister's cell Petition No: 6423326

I am conducting field inspection and submitting a report on the complaint received regarding the stagnation of sewage water in the house of Mr. Balasubramanian in Appayanaickerpatti village of Malli Panchayat and to rectify it.

On field inspection of the petition, the place mentioned by the petitioner is the patta land of Mr. Balasubramanian. Further, Mr. Balasubramanian was repeatedly informed to divert the sewage from his house to the sewage channel constructed by the Village Panchayat, but no provision has been made till date. The sewage water accumulated in the above place has been directed by the Panchayat officials on 22.9.2023 to reach the sewage channel constructed by Panchayat. Further inspection of the same site revealed that the sewage water is still stagnant till date.

On 27.11.23, the Block Development Officer along with Assistant Sub Inspector visited the site and informed one Mr Balasubramanian to clean the sewage. Mr. Balasubramanian has not cleaned the site till date. I humbly request you to recommend action through the Health Department as there is a risk of dengue, malaria and other infections due to the sewage water accumulated in the above area.

Yours sincerely

L.Pandeeswari



ANNEXURE.A.23

REPLY FROM 3RD RESPONDENT TO FIX THE STAGNATED SEWAGEDATED 29.01.2024

ஊராட்சி ஒன்றிய அலுவலகம்,
திருவில்லிபுத்தூர்.

ந.க.எண்.அ8/126/2022

நாள் : 29.01.2024

கடிதக்குறிப்பு

பொருள் : திருவில்லிபுத்தூர் ஊராட்சி ஒன்றியம் - மல்லி ஊராட்சி - அப்பையநாயக்கன்பட்டி கிராமத்தில் அண்டை வீட்டார் கழிவுநீரை திறந்தவெளியில் விடுவதாகவும் அதனால் சுகாதாரகேடு ஏற்படுவதாகவும் கோரி வரப்பெற்ற மனு தொடர்பாக.

பார்வை : 1. திரு.ரவிக்குமார் சீனிவாசன் என்பவர் முதல்வரின் வலைதள மனு எண்.7387000 நாள்: 06.01.2024

திருவில்லிபுத்தூர் ஊராட்சி ஒன்றியத்திற்குட்பட்ட மல்லி ஊராட்சி அப்பையநாயக்கன்பட்டி கிராமத்தில் அண்டை வீட்டார் கழிவுநீரை திறந்தவெளியில் விடுவதாகவும், அதனால் சுகாதாரக்கேடு ஏற்படுவதாகவும் நடவடிக்கை வேண்டியும் பார்வையில் காணும் மனு வரப்பெற்றது.

மேற்படி பொருள் தொடர்பாக தேசிய பசுமை தீர்ப்பாயத்தில் வழக்கு நடைபெற்று வருகிறது. மாவட்ட ஆட்சியர் மற்றும் வட்டாரவளர்ச்சி அலுவலர் சார்பில் எதிர்வாதாரை தாக்கல் செய்யப்பட்டுள்ளது. மேற்படி வழக்கு பசுமை தீர்ப்பாயத்தில் நிலுவையில் உள்ளது. தீர்ப்பின் அடிப்படையில் நடவடிக்கை மேற்கொள்ளப்படும் என்ற விவரம் மனுதாரருக்கு தெரிவிக்கப்படுகிறது.

வட்டார வளர்ச்சி அலுவலர்(கி.ஊ),
திருவில்லிபுத்தூர்.

ப.சி
29-1-2024

பெறுநர் :-
திரு.ரவிக்குமார் சீனிவாசன்
அப்பையநாயக்கன்பட்டி கிராமம்
மல்லி ஊராட்சி
திருவில்லிபுத்தூர்.

நகல்:
மாவட்ட ஆட்சித்தலைவர் (ஐ பிரிவு) விருதுநகர் அவர்களுக்கு பணிநிதனுப்பப்படுகிறது.

TRANSLATED VERSION OF REPLY FROM 3RD RESPONDENT TO FIX
THE STAGNATED SEWAGE DATED 29.01.2024

Panchayat Union Office
Srivilliputhur

ந.க.எண்.அ 8/126/2022

Date: 29.01.2024

Correspondence

Subject: Srivilliputhur Panchayat Union - Malli Panchayat - from Appayanaickenpatti Village
a petition has been received alleging that neighbor is discharging sewage
in the open and causing health hazards.

Reference: 1 Mr. Ravikumar Srinivasan CM's Website Petition No. 7387000
Dated:06.01.2024

From Appayanaickenpatti village of Malli panchayat in Srivilliputhur panchayat union, a petition found
in reference(1) has been received alleging that neighbor is discharging sewage in the open and
causing health hazards.

The case is under trial in the National Green Tribunal. Counter arguments have been filed on behalf
of the District Collector and the Block Development Officer. The case is pending before the NGT and
the petitioner is informed that action will be taken on the basis of the verdict.

Block Development Officer(VP)
Srivilliputhur

Recipient
Ravikumar Srinivasan
AppayanaickerpattiVillage
MalliPanchayat
Srivilliputhur

Copy
District Collector (I Category), Virudhunagar

